

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 160/MP/2015**  
***(on remand from APTEL)***

Subject : Petition under section 79(1) (f) of the Electricity Act, 2003 read with Regulation 8 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff determination from Renewable Energy Sources) Regulations, and Regulation 111 and 119 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for applicability of Generic Tariff for 50 MW Rajgarh Solar PV Station of NTPC Limited.

Petitioner : NTPC

Respondent : MPPMCL

Date of Hearing : **18.10.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Ashutosh K. Srivastava, Advocate, NTPC  
Shri Manoj Dubey, Advocate, MPPMCL

**Record of Proceedings**

Due to a paucity of time, the Petition could not be taken up for hearing. However, the learned counsel for the Petitioner submitted that in terms of the business transfer agreement between NTPC Ltd and NTPC Green Energy Limited (a wholly owned subsidiary of NTPC Ltd), this project has been transferred to NTPC Green Energy Limited (NGEL) and hence, the Petitioner may be permitted to file the amended memo of parties, substituting the Petitioner NTPC Ltd with NGEL.

2. Accordingly, the Commission permitted the Petitioner to file the amended memo of parties on or before 2.11.2024 after serving a copy to the other parties.
3. The Petition will be listed for hearing on **7.11.2024**.

**By order of the Commission**

**Sd/-**  
**(B. Sreekumar)**  
**Joint Chief (Law)**

